

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 839/2016

IN THE MATTER OF:

Manas Sea Food

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 560

Order delivered on 16.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s): Mr. A.K. Popli, Practicing Company Secretary

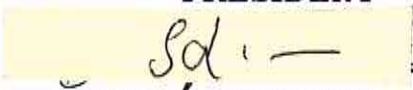
For the ROC, Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

The Practicing Company Secretary states that a fair copy of the sale deed and copies of the mutation along with other documents shall be placed on record in order to substantiate the case of the petitioner. The needful shall be done within four weeks with a copy in advance to the learned company prosecutor.

List for further consideration on 11.01.2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

16.11.2017

Vineet